

FORM - A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF B L KASHYAP AND SONS LIMITED**RELEVANT PARTICULARS**

1. Name of corporate debtor	B L KASHYAP AND SONS LIMITED
2. Date of incorporation of corporate debtor	08/05/1989
3. Authority under which corporate debtor is incorporated / registered	ROC Delhi
4. Corporate Identity No / Limited Liability Identification No. of corporate debtor	L74899DL1989PLO036148
5. Address of the registered office and principal office (if any) of corporate debtor	409, 4TH FLOOR DLF TOWER-A, JASOLA NEW DELHI DL 110025 IN
6. Insolvency commencement date in respect of corporate debtor	15/03/2022 (Order received on 17.03.2022)
7. Estimated date of closure of insolvency resolution process	13/09/2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Deepak Kumar Agarwal IBBI/PA-002/IP-N00584/2017-2018/11778
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: - B-27, Sector- 47, Gautam Buddha Nagar, Noida-201303 Email Id: - dkagarwal.ip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: - B-27, Sector- 47, Gautam Buddha Nagar, Noida-201303 Email Id: - ip.blkashyap@gmail.com
11. Last date for submission of claims	31/03/2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms may be downloaded from website : www.ibbi.gov.in (https://www.ibbi.gov.in/home/downloads) (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered for the commencement of a corporate insolvency resolution process of the B L Kashyap and Sons Limited vide order dated 15.03.22 (Order received on 17.03.2022) in the case of CP No. (IB)/1770/ND/2019 Pioneer form work (P) Ltd vs B L Kashyap and Sons Ltd.

The creditors of B L Kashyap and Sons Limited are hereby called upon to submit their claims with proof on or before 31/03/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Deepak Kumar Agarwal
Deepak Kumar Agarwal

Interim Resolution Professional

Registration Number: IBBI/PA-002/IP-N00584/2017-2018/11778

Date : 20.03.2022

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